

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.699/MP/2020

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : PTC India Limited (PTCIL).
- Respondents : Powergrid Corporation of India Limited (PGCIL/CTUIL) and Ors.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Rishabh, Advocate, CTUIL
Shri Vidhan Vyas, Advocate, SUL
Shri Basava Prabhu Patil, AG, Govt. of Sikkim
Shri Sameer Abhyankar, Advocate, Govt. of Sikkim
Shri Geet Ahuja, Advocate, Govt. of Sikkim

Record of Proceedings

During the course of the hearing, he learned counsels for the Petitioner and Respondent, CTUIL & the learned AG for the Government of Sikkim made detailed submissions and concluded their arguments in the matter.

2. Based on the request of the learned senior counsel and learned counsels for the parties, the Commission permitted the parties to file their respective written submissions, if any, within 10 days with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)